

Sl. No.	State/UT	Anti-poaching activities
23.	Odisha	66.82
24.	Punjab	0
25.	Rajasthan	40
26.	Sikkim	23.5
27.	Tamil Nadu	119.06
28.	Tripura	2.5
29.	Uttar Pradesh	48.84
30.	Utrakhand	45
31.	West Bengal	67.09
TOTAL		957.85

Clearance for projects in eco-sensitive zones

834. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether as per new norms issued by the Ministry, developmental projects located outside the boundary of notified eco-sensitive zones and located within 10 Km of National Park / Wildlife Sanctuary will not require prior clearance from the Standing Committee on the National Board for Wildlife (SCNBWL);

(b) if so, the reasons therefor;

(c) the conservation measures these proposals would be required to take; and

(d) the details, including the number of proposals for projects that have been given environmental clearance by the expert appraisal committee (EAC) of the Ministry under the changed rule?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (d) No new norms have been issued by the Ministry for developmental projects located outside the boundary of notified eco-sensitive zones and located within 10 Km of National Park/Wildlife Sanctuary. The procedure adopted for consideration of such proposals remains same

since 2007. However, Ministry has issued Office Memorandum dated 8th August, 2018 clarifying the procedure for consideration of developmental projects located within 10 Km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of Environment Impact Assessment Notification, 2006, in view of orders of the Hon'ble Supreme Court in the matter of T.N. Godavarman Thirumalpad Vs. Union of India in W.P (C) No. 202 of 1995 and in the matter of Goa Foundation Vs. Union of India in W.P. (C) No. 435 of 2012; finalization of eco-sensitive zones in supersession of earlier Office Memoranda dated 27.02.2007 and 02.12.2009.

Shut down of Sterlite Copper Plant

835. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware that Sterlite Copper Plant at Thoothukudi in Tamil Nadu was shutdown without any evidence of "toxicity" or surge in cancer cases;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government has conducted any environmental impact assessment study on Sterlite Copper Plant, as was done in the case of Hindalco Copper plant at Dahej, Gujarat; and

(d) if so, comparison of pollution/effluent levels of the two plants that are polluting the environment?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) State Government of Tamil Nadu/Tamil Nadu Pollution Control Board (TNPCB) has shut down the unit of M/s Sterlite Copper at Thoothukudi in Tamil Nadu based on the non-compliance of previous consent order conditions imposed by TNPCB and non-compliance of directions issued by the TNPCB. The consolidated analysis report of monitoring of well samples by TNPCB shows that it exceeded the prescribed permissible standards with respect to the values of various parameters for drinking water.

(c) and (d) M/s Vedanta Limited [erstwhile M/s. Sterlite Industries (India) Limited] has carried out Environment Impact Assessment (EIA) study for expansion of their Copper Smelter Unit from 1200 to 2400 TPD during 2008. This Ministry has accorded environmental clearance for the said expansion on 01.01.2009 as per the provisions laid